

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 145/MP/2017**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri A.K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**Dr. M. K. Iyer, Member**

**Date of Order: 13<sup>th</sup> November, 2017**

**In the matter of**

Corrigendum to order dated 29.9.2017 in Petition No. 145/MP/2017.

**And**

**In the matter of:**

Petition under Section 79(1)(f) of the Electricity Act, 2003 and Regulation 33B (Power to Remove Difficulty) alongwith Regulation 111 (Inherent Powers) of the CERC (Conduct of Business) Regulations, 1999 read with Regulation 2(3) of the CERC (Payment of Fees) Regulations, seeking directions for preventing underutilization of bays for Connectivity granted to Wind/Solar generation projects.

**CORRIGENDUM**

In Page 6, the following respondents are added after Respondent No. 36:

**37. ReNew Power Ventures Private Limited**

Office No.113, 1<sup>st</sup> Floor, Ackruti Star  
Central Road, MIDC  
Andheri (East), Mumbai-400093

**38. Renew Wind Energy (AP2) Private Limited**

138, Ansal Chambers-II,  
Bhikaji Cama Place,  
Delhi-110066

**39. ReNew Wind Energy (TN) Private Limited**  
138, Ansal Chambers-II,  
Bhikaji Cama Place,  
Delhi-110066

2. All other terms of the order dated 29.9.2017 remain unchanged.

**Sd/-**  
**(Dr. M.K.Iyer)**  
**Member**

**Sd/-**  
**(A.S.Bakshi)**  
**Member**

**Sd/-**  
**(A.K.Singhal)**  
**Member**

**Sd/-**  
**(Gireesh B. Pradhan)**  
**Chairperson**